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**(2021) 04 SHI CK 0100**  
**In the High Court Of Himachal Pradesh**  
**Case No : Civil Writ Petition No. 225 Of 2021**

Bir Singh

APPELLANT

Vs

State Of Himachal Pradesh And Another

RESPONDENT

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**Date of Decision :** 07-04-2021

**Acts Referred:**

**Citation :** (2021) 04 SHI CK 0100

**Hon'ble Judges :** L. Narayana Swamy, CJ;Anoop Chitkara, J

**Bench :** Division Bench

**Advocate :** Susheel Gautam, Ashok Sharma, Ritta Goswami, Yudhbir Singh Thakur, Rajesh Verma

**Final Decision :** Disposed Of

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## Judgement

L. Narayana Swamy, CJ

1. The petitioner, who is working as a Forest Guard at FWD, Chopal and is under transfer to FWD, Rampur, has come up before this Court, seeking quashing of the impugned order of transfer dated 9.11.2020 (Annexure P-2).

2. In view of the nature of order, we propose to pass, no response is required from the respondents.

4. Consequently, this petition is disposed of with liberty to the petitioner to make representation to the first respondent, within one week, in accordance with the transfer policy. On receipt of such representation, the said respondent shall decide the same, in the light of the transfer policy occupying the field, within one week thereafter. Till then, the respondents shall not relieve the petitioner, if not already relieved.

Pending application(s), if any, also stand disposed of.

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